

## ORISSA ACT VII OF 1950

**THE ORISSA PREVENTION OF ADULTERATION AND CONTROL OF SALE OF  
FOOD (AMENDMENT) ACT, 1950**

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extraordinary issue of the Orissa Gazette, dated the 22nd March 1950].

**AN ACT TO AMEND THE ORISSA PREVENTION OF ADULTERATION AND CONTROL OF SALE OF  
FOOD ACT, 1938**

**WHEREAS** it is expedient to amend the Orissa Prevention of Adulteration and Control of Sale of Food Act, 1938, in the manner hereinafter appearing; Orissa Act  
X of 1938.

It is hereby enacted as follows :—

**Short title and commencement.** 1. (1) This Act may be called the Orissa Prevention of Adulteration and Control of Sale of Food (Amendment) Act, 1950.

(2) It shall come into force at once.

**Amendment of section 2, Orissa Act X of 1938.** 2. In section 2 of the Orissa Prevention of Adulteration and Control of Sale of Food Act, 1938 (hereinafter referred to as the said Act),— Orissa Act  
X of 1938.

(i) for clause (1) the following clause shall be substituted, namely :—

“(1) ‘butter’ means the butter prepared exclusively from the milk or cream or both of a cow or buffalo or she-goat with or without the addition of salt or of innocuous colouring matter ;”

(ii) after clause (1) the following new clause shall be inserted, namely :—

“(1a) ‘atta’ means the coarse product obtained by milling or grinding wheat or rice and sieving it ;”

(iii) for clause (4) the following clause shall be substituted, namely :—

“(4) ‘cocoanut oil’ means the oil obtained by a process of expression and not extraction from the nut kernel of the cocoanucifera, which is free from admixture with other oils or any other substance ;”

(iv) for clause (7) the following clause shall be substituted, namely :—

“(7) ‘ghee’ means the ghee prepared exclusively from pure clarified milk fat of a cow or buffalo or she-goat ;”

(v) for clause (8) the following clause shall be substituted, namely :—

“(8) ‘gingelly (Rashi or Til) oil’ means the oil obtained by a process of expression and not extraction from Til or gingelly (sesamum indicum) seed (black, brown, white or mixed), which is free from admixture with other oils or any other substance ;”

(vi) for clause (9) the following clause shall be substituted, namely :—

“(9) ‘groundnut oil’ means the oil obtained by a process of expression and not extraction from the groundnut (*Arachis hypogaea*), which is free from admixture with other oils or any other substance ;”

(vii) after clause (10) the following new clauses shall be inserted, namely :—

“(10a) ‘hydrogenated vegetable oil’ means and includes any article of food resembling ghee and consisting of refined hydrogenated vegetable oil but which is entirely free from ghee, butter, fat or any product derived from milk or any other animal fat ;

(10b) ‘khoya’ means the milk derived from cows or buffaloes the part of the water of which has been removed by heating and it shall not contain any ingredient not found in milk ;”

(viii) for clause (11) the following clause shall be substituted, namely :—

“(11) ‘linseed oil’ means the oil obtained by a process of expression and not extraction from the seeds of *Linum usitatissimum*, which is free from admixture with other oils or any other substance ;”

(ix) for clause (13) the following clause shall be substituted, namely :—

“(13) ‘milk’ means the normal, clean and fresh secretion obtained by complete milking of the udder of a healthy cow or buffalo or she-goat during the period following at least seventy-two hours after calving or until colostrum free, whether such secretion has been processed or not ;”

(x) after clause (13) the following new clause shall be inserted, namely :—

“(13a) ‘Maida’ means the fine product made by milling or grinding wheat and bolting or dressing the resulting wheat mill.”

Amendment  
of section 26,  
Orissa Act X  
of 1938.

3. In section 26 of the said Act,—

(a) in sub-section (2)—

after clause (n) the following new clauses shall be inserted, namely :—

“(o) regulating and restricting sale or manufacture of hydrogenated vegetable oil or similar fat preparations ;

(p) prescribing the mode of labelling food sold in packages.”

(b) in sub-section (3)—

(i) the word ‘and’ occurring between the letters and brackets ‘(m)’ and ‘(n)’ shall be omitted ;

(ii) after the letter and brackets ‘(n)’ the word, letters and brackets ‘(o) and (p)’ shall be inserted.